

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 10.05.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No.1194/2020 in CP(IB) No.10/7/HDB/2017
NAME OF THE COMPANY	Kadevi Industries Limited
NAME OF THE PETITIONER(S)	Indian Bank
NAME OF THE RESPONDENT(S)	Kadevi Industries Limited
UNDER SECTION	7 of IBC

ORDER

IA NO.1194/2020

Present: Ld. Counsel Mr. Varun Ambati for the Applicant.

Ld. CS Dr. Ahalada Rao, Liquidator along with the Ld. Counsel

Mr. Yasaswi for the Liquidator/Respondent No.1 and 2.

Ld. Counsel Mr. V. Sethu Madhav Rao for the Respondent No.3

Ld. Counsel Mr. GP Yash Vardhan for the Respondent No.4.

We have already gone through the entire record. It is better that the Applicant provides list of the documents to the Liquidator/Respondents, within 2 weeks from today and the liquidator will respond by providing copy of those documents, if they are in his possession, within next 7 days.

Regarding access to the premises in question, the Applicant is unable to show as why he wants to visit the building and accordingly, this prayer is dis allowed.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)